

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

COMP.APPL/ 212 (CH)2021
COMP.APPL/ 129 (CH)2022
COMP.APPL/ 211 (CH)2021
COMP.APPL/ 213 (CH)2021
And
CP/50(CH)2021

IN THE MATTER OF:
Harjeet Singh Chadha

...

Petitioner

Versus

Deluxe Leasing Pvt Ltd.

...

Respondent

Under Section: 241(l), 242(4) CA 2013
Rule 11 of NCLT

Order delivered on 19.04.2024

CORAM:
SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Nahush Jain, Advocate.

For the Respondent : None.

ORDER

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, at the request of learned counsel for the petitioner, this matter is adjourned to 03.05.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)